

the erstwhile Burmah Shell Refineries settlement. A set of employees had challenged the constitutional validity of Bharat Petroleum Corporation Limited (Determination of Conditions of service of employees) Act, 1988 in the Bombay High Court, which has since been upheld by the Division Bench of the Bombay High Court. The employees have filed a Special Leave Petition in the Supreme Court against the above order of the Bombay High Court. The matter is still pending there.

Transfer of Chandigarh

454. SHRIDHARMANNA MONDAYYA SADUL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Punjab have urged the Union Government to consider the transfer of the Union Territory of Chandigarh to Punjab; and

(b) if so, the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b). The Government of Punjab have been demanding the transfer of Chandigarh to Punjab. The question of transfer of Chandigarh to Punjab is one of the items of the Rajiv-Longowal Accord to which the Government of India is committed. The matter is under discussion with the parties concerned and sincere efforts are continuing to arrive at a common acceptable solution on this issue.

[*Translation*]

Allocation of Gas to M.P

455. SHRISHIVRAJ SINGH CHAUHAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Union Government have received any request from the Government of Madhya Pradesh regarding the allocation of natural gas to the State;

(b) if so, the details thereof;

(c) whether any decision has been taken thereon; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b). Requests have been received for allocation of gas for power plants, sponge iron plant etc.

(c) and (d). In view of the commitments already made within the availability of gas along the HBJ pipeline, further allocations are not feasible.

[*English*]

Seminar by National Institute of Health and Family Welfare

456. SHRI SHRAVANKUMAR PATEL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the National Institute of Health and Family Welfare organised a seminar on Population, Development and Environment issues;

(b) if so, the main observations and suggestions made therein; and

(c) the Government's reaction thereto?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (c). A Seminar was held at the National Institute of Health & Family Welfare in May, 1992 to finalise